

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 209  
CP No. 28/241-242/JPR/2023  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Umesh Agarwal**

...Petitioner

**Versus**

**Vashali Vardhman Colonisers Pvt. Ltd. & Ors.**

...Respondents

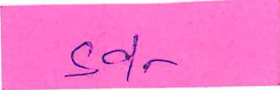
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : None appeared  
For the Respondent : Prabhansh Sharma, Adv.

**ORDER**

This Tribunal vide Order dated 16.07.2024 has allowed the application under Section 241-242 of the Companies Act, 2013 filed by the Petitioner. Mr. Prabhansh Sharma, Adv. appearing on behalf of Respondent Nos. 2 & 3. Copy of the petition has not been served to him, since there is no representation on behalf of the Petitioner. List the matter on 18.09.2024.

  
sd/r

(Rajeev Mehrotra)  
Technical Member

  
sd/r

(Deep Chandra Joshi)  
Judicial Member

July 23, 2024